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The O.A. is disposed of in the afore-stated terms, with no order as to costs.

The Respondents shall report compliance to this Tribunal after one month and the matter be listed for that purpose only after 45 days from today. Otherwise the O.A. is disposed of.

MEMBER(ADMN.)

R  
VICE-CHAIRMAN

Copy of Order  
may be given to  
both Counsel -

B  
9.8.06

Wppa  
S.O (5)

Order dated: 28.09.2006

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways.

Ld. Standing Counsel for the Railways seeks two months time to get instructions so far as the Applicant is concerned.

The case is posted to 01.12.2006.

Or. dt 27/11/06

For compliance  
of Order.

Bench

27/11/06

Or. off. 28.9.06

For compliance  
of Order. Memo  
at F1 A' may be seen.

B  
28/11/06

Bench

Or. off. 1.12.06

copy of Order may be  
given to both Counsel.

B  
13/12/06

S.O (5)

Member (Admn.)

Order dated: 01.12.2006

Ld. Counsel for both the parties are present.

Memo has been filed by the Respondents reporting compliance of the order dated 27.07.2006 passed by this Tribunal, which is noted and the O.A. is disposed of accordingly.

Member (Admn.)